

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL,
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI-110066**

BENCH-DB

COURT –III

Service Tax Appeal No.ST/56719/2013-ST [DB]

[Arising out of Order-in-Original No.52/2012-13(ST)-COMM.
dated 02.01.2013 passed by the Commissioner-I, Customs,
Central Excise & Service Tax, Jaipur].

Service Tax Appeal No.ST/56720/2013-ST [DB]

[Arising out of Order-in-Original No.53/2012-13(ST)-COMM.
dated 02.01.2013 passed by the Commissioner Customs,
Central Excise & Service Tax, Jaipur].

M/s.Gyarsilal Mohanlal

...Appellant

Vs.

C.C.E., Jaipur

... Respondent

Present for the Appellant : Ms.Rinki Arora, Advocate

Present for the Respondent: Mr.Sanjay Jain, D.R.

**Coram: HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. B.RAVICHANDRAN, MEMBER (TECHNICAL)**

Date of Hearing/Decision: 10.01.2017

FINAL ORDER NO. _50725-50726/2017_

PER: S.K. MOHANTY

When the matter called for reporting compliance, the Id.
Advocate submitted that the application filed for reviewing the
order dated 23.04.2016 is pending before the Hon'ble High
Court of Rajasthan. On going through the order dated
23.04.2016, we find that the Hon'ble Court has directed the
applicant to deposit 15% of the duty or the penalty within a

period of one month from the date of the order. However, it is an admitted fact on record that the applicant has not complied with said order of the Hon'ble High Court. In view of the fact that the order dated 23.04.2016 has not been complied with by the appellant, we are of the view that the appeals cannot be entertained by the Tribunal. Thus, the same are dismissed.

[Dictated and pronounced in the open Court]

(B. RAVICHANDRAN)
MEMBER (TECHNICAL)

(S.K. MOHANTY)
MEMBER (JUDICIAL)

Anita